

**Shri G. P. Sinha:** Is it a fact that agricultural labour have formed unions in areas covered by the Permanent settlement? What is the reason?

**Shri V. V. Giri:** I am not sure about it.

**Shri B. S. Murthy:** Is it the intention of the Government to bring out legislation to see that the findings give benefits to the agricultural labour?

**Shri V. V. Giri:** Of course.

**Shri Nambiar:** May I know whether in this survey, Government have consulted the All India Kisan Sabha or such other organisations of agricultural workers which are popularly working among the agriculturists?

**Shri V. V. Giri:** Of course, all are consulted.

#### COCA-COLA

\*77. **Shri Dabhi:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that several factories for manufacturing Coca-Cola have recently been started in India;

(b) if the answer to part (a) above be in the affirmative, the names of the places where these factories have been started and the quantity of Coca-Cola manufactured in each of these factories;

(c) whether it is a fact that Coca-Cola contains caffeine; and

(d) whether it is a fact that Coca-Cola drinks deplete the body's calcium reserve and lower its blood-sugar content and thus contribute to "polio"?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) and (b) There are two Coca-Cola bottling factories in India at present, one at Bombay and the other at Delhi. Information regarding the quantity of Coca-Cola manufactured is not available.

(c) Yes. I understand that a bottle of Coca-Cola contains the same amount of caffeine, as an average cup of tea.

(d) There is no evidence in support of this allegation.

**Shri Dabhi:** May I know whether it is a fact that a pamphlet issued by one Mr. Duon H. Miller a manufacturing Chemist and a member of the Academy of Applied Nutrition in America states that Coca-Cola drinks deplete the body's calcium reserve and lower the blood sugar content and thus contribute to Polio?

**Rajkumari Amrit Kaur:** There is no such evidence. I have enquired from America also. Millions of people drink Coca Cola. No harmful effect is reported.

**Shri Dabhi:** Are the Government aware of the fact that Coca Cola drinking has been banned by law in France, as a result of the unanimous recommendation of a committee of enquiry set up in 1950 in that country?

**Rajkumari Amrit Kaur:** That information is incorrect. Coca Cola has not been banned in France. It is allowed to be imported from the U.S.A. in as large quantities as they like. There was an agitation amongst the vine growers in France, on the ground that if Coca Cola were allowed to be imported very much, their trade would be affected.

Several Hon. Members rose—

**Mr. Speaker:** I think this leads us nowhere.

**Shri M. A. Ayyangar:** In answer to part B of the question, the hon. Minister said that there is no information available regarding the quantity of Coca Cola manufactured. There are only two factories in India producing Coca Cola. Does it mean that the hon. Minister asked them to submit a report of the quantity, or without asking them, at the headquarters of the hon. Minister, no such information is available. We are unable to understand when the hon. Minister says, information is not available.

**Rajkumari Amrit Kaur:** The information furnished by the firms has been asked to be kept confidential. Therefore I am not able to give it.

**Shri H. N. Mukerjee:** In view of certain dubious circumstances being revealed in regard to the manufacture of Coca Cola and the quantity produced, would the hon. Minister please contemplate the ban of this outlandish drink, which, obviously is not very popular in this country?

**Mr. Speaker:** It is a clear suggestion for action. The time is short. Let us take up as many questions as we can. Next question.

#### SINKING OF TUBE-WELLS IN BOMBAY

\*78. **Shri Dabhi:** (a) Will the Minister of Food and Agriculture be pleased to state whether it is a fact that the Government of Bombay have launched a programme of sinking tube-wells?

(b) If the answer to part (a) above be in the affirmative have Government

advanced any amount to the Bombay Government either by way of grant or loan and if so, what is that amount?

(c) How much progress has been made in this direction of sinking tube-wells?

**The Minister of Agriculture (Dr. P. S. Deshmukh):** (a), Yes.

(b) The Government of India have so far advanced a loan of Rs. 40 lakhs against a total loan of Rs. 210 lakhs which has been agreed to for the entire project of 400 tube-wells.

(c) A survey of the entire area has been completed, five tube-wells have been drilled upto 15th October, 1952 and two are being drilled.

**Shri Dabhi:** How many tube wells are being sunk, in which parts of the State and at what cost?

**Dr. P. S. Deshmukh:** A scheme for the construction of 400 tube wells in North Gujarat was submitted by the Government of Bombay to the Government of India, requesting a grant of a loan. Mostly, they are situated in Gujarat. A contract has been given to a company and it is proceeding with the work. These 400 tube wells are expected to be completed by 31st March, 1953, unless the time is extended by the Bombay Government. The work is going on.

**Shri Dabhi:** How many acres of land are estimated to be irrigated by each tube well when completed?

**Dr. P. S. Deshmukh:** Each tube well is expected to irrigate 200 acres of land. The total number of acres for all the tube wells would be 80,000 acres.

**Shri Gadgil:** May I know whether this programme of tube wells in Gujarat was undertaken after a thorough geological survey of the land and whether such a survey has been done in the Deccan tract which is normally subject to scarcity.

**Dr. P. S. Deshmukh:** I would like to have notice of the question.

**Col. Zaidi:** The hon. Minister stated that the contract was placed with a firm. Is that company sinking the tube wells or has it sublet the contract to a foreign firm?

**Dr. P. S. Deshmukh:** The information supplied by my hon. friend is probably correct.

**Mr. Speaker:** The Question hour is over.

**Col. Zaidi:** I wanted to know whether the contract has been sublet.

**Mr. Speaker:** Order, order. The hon. Minister said that it has been sublet.

**Dr. P. S. Deshmukh:** That is my information, but I speak subject to correction.

**Mr. Speaker:** The Question-hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

##### RICE MILLS IN BIHAR

\*71. **Shri Jhulan Sinha:** (a) Will the Minister of Food and Agriculture be pleased to state whether the attention of Government has been drawn to a non-official Resolution passed by the Bihar Legislative Assembly during the last Session recommending to the State the closing down of rice mills in Bihar and also recommending to the Central Government to do likewise?

(b) If so, what action, if any, do Government propose to take to implement the recommendation so far as it relates to the Central Government?

**The Minister of Food and Agriculture (Shri Kidwai):** (a) Government of India have since seen a copy of the resolution in question.

(b) They have already imposed such restrictions as are considered feasible, and it is not proposed to impose any further restrictions on the rice milling industry.

##### SUGAR CANE (PRICE)

\*72. **Shri Jhulan Sinha:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the minimum price of sugarcane is fixed by the Central Government now;

(b) if so, whether it is fixed for all the States or only for some of them in India;

(c) whether it is a fact that this minimum price is fixed on the eve of the crushing season to which it applies;

(d) whether it is also a fact that the cost of sugarcane production varies in different States but the controlled price of sugar is the same all over the country; and

(e) if so, what steps, if any, have been or are being taken by the Central Government to put the cultivation of sugarcane on a stable basis?